

ITEM NO.29

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7446/2024

(Arising out of impugned final judgment and order dated 05-02-2024 in WP(C) No. 1603/2024 passed by the High Court Of Delhi At New Delhi)

VIVEK KUMAR GAURAV

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No.74377/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 08-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Mr. Rohit Shukla, Adv.  
Mr. Vijay Kumar, Adv.  
Mr. Chand Qureshi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Issue notice, returnable in four weeks.
2. Dasti, in addition, is permitted.
3. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the Union of India.

(DEEPAK SINGH)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)  
COURT MASTER (NSH)